

ITEM NO.33

COURT NO.11

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 27194/2022

(Arising out of impugned final judgment and order dated 09-05-2022 in CRLMC No. 2263/2020 passed by the High Court of Delhi at New Delhi)

JAI KISHAN DATWANI

Petitioner(s)

VERSUS

STATE THROUGH SECRETARY GOVT. OF NCT OF DELHI &amp; ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.141503/2022-CONDONATION OF DELAY IN FILING and IA No.141502/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141505/2022-EXEMPTION FROM FILING O.T. )

Date : 30-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Hitendra Nahata, Adv.  
Mr. Naman Garg, Adv.  
Mr. Chandan Kumar, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Delay condoned.

While we are not inclined to interfere with the impugned order, we again clarify that the observations made in the order(s) passed by the Additional Sessions Judge and the High Court would not be treated as findings on the merits that bind the trial court. It will be open to the petitioner to raise all pleas and contentions before the Additional Sessions Judge/trial court at the time of arguments on framing of charge(s)/discharge.

Recording the aforesaid, the special leave petition is dismissed.

Pending application(s), if any, stands disposed of.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)